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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK**

Original Application No. 260/00631 of 2015  
Cuttack, this the 29<sup>th</sup> day of September, 2015

**CORAM**  
**HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)**  
**HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)**

.....  
S. Jyoti,  
aged about 30 years, W/o Late S. Suri,  
At Qrs. No. T 3/6, Railway Colony,  
At/PO- Barmra, PS- Govindpur, Dist. – Sambalpur.

...Applicant

(Advocates: M/s. B.S.Tripathy, M.K.Rath, J. Pati )

**VERSUS**

Union of India Represented through its

1. General Manager,  
South Eastern Railway,  
Garden Reach, Kolkata -43.
2. Divisional Railway Manager,  
South Eastern Railway,  
Chakradharpur Railway Division,  
At/PO- Chakradharpur, Dist. West Singhbhum,  
(Jharkhand) Pin -833102.
3. Divisional Personnel Officer,  
South Eastern Railway,  
Chakradharpur Railway Division,  
At/PO- Chakradharpur, Dist. West Singhbhum,  
(Jharkhand) Pin -833102.
4. Senior Engineer (Elect-G),  
S.E.Railway, At/PO- Jharsuguda,  
Dist. Jharsuguda.
5. S. Rajashree,  
At/PO/PS- Barma,  
Dist- Jharsuguda.

... Respondents

(Advocate: Mr. T.Rath )

.....  
**ORDER (ORAL)**

**A.K. PATNAIK, MEMBER (JUDL.):**

Heard Mr. B.S.Tripathy, Ld. Counsel for the Applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served, and perused the materials placed on record.



2. This O.A. has been filed by the applicant alleging in-action on the part of the Respondents-authorities in considering her case for providing the death benefits of her late husband, viz. S.Suri, who was working as Safaiwala. Applicant has submitted that she was the legally married wife of late S.Suri and is eligible and entitled to the death benefits of her late husband.

3. We find from the pleadings that vide letter dated 07.08.2014 Annexure-A/6, certain document, i.e. succession certificate, has been sought for by the Respondents for disbursement of the settlement dues amounting to Rs.1,03,210/- As the applicant has approached this Tribunal without submitting the succession certificate, in <sup>our</sup> ~~out~~ considered opinion, this case is quite premature. However, we dispose of this O.A. with direction to the applicant to comply with the order dated 07.08.2014 and submit the succession certificate within a period of three months from today and in case the documents, as required by the Respondents, are filed by the applicant within three months from today then the Respondents-Authorities are directed to consider the matter and pass appropriate orders as per rules and regulations.

4. With the aforesaid observation and direction this O.A. is disposed of. No costs.

  
(R.C.MISRA)  
MEMBER(Admn.)

  
(A.K.PATNAIK)  
MEMBER(Judl.)